

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.423
IB/750/ND/2023

IN THE MATTER OF:

Utsav Securities Private Limited	...	Applicant
Versus		
Sri Endrash Investment And Finance Private Limited	...	Respondent

Under Section 7 of (IBC), 2016

Order delivered on 20.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
MR. RAJEEV MEHROTRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

No representation on behalf of the respondent. Proxy-Counsel for the applicant is present and has submitted that they have filed proof of service which shows that service is effected. Even on repeated calls, no one has appeared on behalf of the respondent. Therefore, the respondent stands proceeded ex parte. Let this matter be posted to 13.06.2024.

Sd/-

RAJEEV MEHROTRA
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)